(c) The position in so far as it relates to the National Library, Calcutta is correct. As far as our information is, in the Library of Congress, Washington and the British Museum also readers are not allowed easy access to the stacks.

(d) This is done mainly for the security of books and to enable the National Library staff to locate the book easily and to keep the books in proper order to ensure quick service to the readers.

(e) The books are housed in different parts of the main building of the library as also in the other buildings at some distance from the main building. As such the time taken for the issue of a book depends upon the particular book requisitioned by the borrower. On an average it takes about half an hour for getting a book issued in the National Library.

(f) No, Sir.

कलकत्ता में प्रदर्शन

7624. श्री प्रकाशवीर शास्त्री :
श्री ओ० प्र० त्यागी :
श्री हुकम चन्द कछवाय :
श्री राम गोपाल शालवाले :
श्री आत्म दास :
श्री शिव कुमार शास्त्री :
श्री ओंकार लाल बेरवा :
श्री अर्जुन सिंह भदौरिया :
श्री यशवन्त सिंह कुशवाह :
श्री राम चरण :
श्री रामावतार शर्मा :

क्या गृह कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका ध्यान अमृत बजार पत्रिका के 11 जुलाई, 1967 के अंक में छपे इस आशय के समाचार की ओर दिलाया गया है कि 500 से अधिक मुसलमानों ने अरब इजराइल संघर्ष के संबंध में कलकत्ता स्थित ब्रिटेन के उप-उच्चायुक्त के कार्यालय के सामने प्रदर्शन किया था ;

(ख) क्या यह भी सच है कि इन प्रदर्शनकारियों ने "विश्व के मुसलमानों इकट्ठे हो जाओ" आदि नारे लगाये थे ;

(ग) क्या प्रदर्शनकारियों ने ब्रिटेन के प्रधान मंत्री अमरीका के राष्ट्रपति और इजराईल के प्रतिरक्षा मंत्री के पुतले जलाये थे ;

(घ) क्या ब्रिटेन के उप-उच्चायुक्त ने इस संबंध में पश्चिम बंगाल सरकार अथवा केन्द्रीय सरकार को कोई शिकायत भेजी है ; और

(ङ) यदि हां, तो इसके बारे में सरकार की क्या प्रतिक्रिया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) से (ग). जी हां, श्रीमान।

(घ) जी नहीं, श्रीमान।

(ङ) प्रश्न ही नहीं उठता।

Mysore I.A.S. and I.P.S. Officers on Deputation to the Central Government

7625. **Shri G. Y. Krishnan:** Will the Minister of **Home Affairs** be pleased to state:

(a) the number of I.A.S. and I.P.S. Officers from Mysore who are now on deputation with the Central Government;

(b) whether the full depuation quota of Mysore is availed of;

(c) whether the Officers recently trained and going to be trained will be allotted to their respective States in view of the language and other issues; and

(d) whether it is proposed to offer to the Scheduled Castes' trainees places of their first preference i.e., their native States?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) IAS—24 IPS—15.

(b) No. Sir.

(c) The main factors taken into consideration for allotment of candidates to various State Cadres are (1) at least 50 per cent of the candidates allotted to a State should hail from outside the State, (2) there should, as far as possible, be an even distribution of (S.C. and S.T.) candidates among the State Cadres and (3) the ranks of the candidates and the preferences expressed by them for States Cadres.

The language or languages already known are not considered for the purpose of allotment. All candidates have to learn, during probation, the regional language of the State to which they are allotted.

(d) Scheduled Caste|Scheduled Tribes candidates are allotted to their States, provided in the concerned Cadre, a vacancy reserved for a SC|ST candidate belonging to the home State is available in their turn in the merit list.

असैनिक कर्मचारियों के लिये राष्ट्रीय पोशाक

7626. **श्री टो० पी० शाह :**
श्री जगन्नाथ राव जोशी :
श्री हुकम चन्द कछवाय :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या स्वतन्त्रता प्राप्ति के बाद सरकार ने केन्द्रीय सरकार के असैनिक कर्मचारियों के लिये एक राष्ट्रीय पोशाक निश्चित की है ;

(ख) यदि हां, तो उसका ब्योरा क्या है ; और

(ग) यदि नहीं, तो अब तक ऐसा न किये जाने के क्या कारण हैं ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री के० एस० रामास्वमी) : (क) और (ख). कोई राष्ट्रीय पोशाक निश्चित नहीं की गई है। सरकारी कर्मचारियों की पोशाक के बारे में कुछ सुझाव दिये गये हैं ताकि विभिन्न अवसरों पर वे ठीक ठीक और एक जैसी पोशाक पहनें। इस बारे में जो सुझाव दिये हैं उनका एक विवरण सभा पटल पर रखा जाता है। [पुस्तकालय में रख दिया गया देखिये LT—1311/67]

(ग) प्रश्न ही नहीं उठता।

Employees Provident Fund Act

7627. **Shri K. Haldar:**
Shri Raghuvir Singh Shastri:

Will the Minister of **Labour and Rehabilitation** be pleased to state:

(a) whether Government propose to amend the Employees Provident Fund Act to prevent employers from with-holding contributions to the fund; and

(b) if so, the steps to be taken to materialise it?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) Sections 8 and 14B of the Employees' Provident Funds Act, 1952 provide for recovery of Provident Fund dues as arrears of land revenue and levy of damages on delayed payments. In case of default, the employer is also liable under Section 14 to penalties of imprisonment upto 6 months or fine upto Rs. 1,000 or both. However, a proposal to amend the Act to make the penal provisions more stringent is under consideration.